

**In the National Company Law Tribunal, Jaipur**

**Item No. 02**

**CP No. (IB)- 103/7/JPR/2019**

**UNDER SECTION 7 OF IBC, 2016**

**In the matter of:**

**Enkay (India) Rubber Co. Pvt. Ltd.**

**.....Applicant/Petitioners**

**VS.**

**Prayag Polytech Pvt. Ltd.**

**.....Respondent**

**Order delivered on 10.05.2019**

**CORAM**

**DR. DEEPTI MUKESH,**

**HON'BLE MEMBER (JUDICIAL)**

For Petitioner (s) : G.K. Jain, Adv.

For Respondent(s) : None appeared.

**ORDER**

Issue notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process Dasti, speed-post/registered AD and other modes. List the matter on 23.05.2019.

*-Sd-*

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**